

SPECIAL BENCH

ITEM NO.156

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.31/ALD/2022

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S NEWSPAPERS LTD.
UNDER SECTION	66 OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Amitabh Agarwal, Adv. *: For the Petitioner*
Sh. Krishna Dev Vyas, Adv. *: For the ROC*
Sh. Yash Tandon Proxy for *: For the Respondent*
Ms. Gunjan Jadwani, Adv.

ORDER

- 1.** Ld. Counsel, Sh. Amitabh Agarwal representing the Petitioner requested for early disposal of this petition, however the compliance of the order dated 29th February, 2024 has still not been made by the Ld. Counsel representing the ROC.
- 2.** Ld. Counsel representing the ROC seeks one week time to make the necessary compliance.
- 3.** Let the needful be done within the aforesaid period. The matter is adjourned for further hearing on 1st August, 2024 before the Regular Bench.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

18th July, 2024

*Avaneesh Kumar Singh
(Stenographer)*